

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 332 OF 2017 &
IA NOS. 697 & 1095 OF 2017**

Dated: 12th December, 2017

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Coastal Energen Private Limited

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Shikha Ohri
Ms. Ananya Mohan

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Rhea Luthra
Ms. Neha Garg for R-2

Mr. Rakesh Kumar Sharma
Mr. Nishant for R-4, 9, 10 to 12

Mr. S. Vallinayagam for R-6

ORDER

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 10.01.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **01.02.2018**. In the meantime, affidavit of service be filed.

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**